

DITEM NO.37 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 30779/2014
DARSHAN DEVI & ORS. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(with interim relief and office report)
WITH
SLP(C) No. 30452/2014
Interim Relief)

Date : 29/07/2016 This petition was called on for hearing today.
For Petitioner(s)
Mr. Amit Singh, Adv.

Mr. Shantanu Krishna, Adv.

For Respondent(s)
Mr. Uday Singh, Adv.

Mr. Vinay Garg, Adv.

Mr. Aviral Saxena, Adv.

Ms. Mridula Ray Bharadwaj, Adv.

Mr. Mukesh Verma, Adv.

Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) No. 30779/2014

Opportunity for respondent Nos.1 and 3 to file the counter affidavit has already been declined.

Respondent No.2 has filed counter affidavit but after the opportunity was declined to file counter affidavit. Registry to make a specific mention in the office report at the time of listing.

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Four weeks time, as last opportunity, is granted to respondent No.4 for filing counter affidavit.

SLP(C) No. 30452/2014

Opportunity for respondent No.3 to file the counter affidavit has already been declined.

Respondent No.2 has filed counter affidavit but after the opportunity was declined to file counter affidavit. Registry to make a specific mention in the office report at the time of listing.

Four weeks time, as last opportunity, is granted to respondent No.1 for filing counter affidavit.

Respondent No.4 also to file counter affidavit within the same period.

List again on 23.9.2016.

(PAWAN DEV KOTWAL)
Registrar